under Rule 9 under Recognition of Zoo Rules, 2009. The re-categorisation of zoos is based on the Annual Inventory Report submitted by the zoos in fulfilment of statutory requirement under Rule 11(1) of the Recognition of Zoo Rules, 2009 and particulars submitted by the zoos to the CZA.

(c) Sir, there is no provision in the Recognition of Zoo Rules, 2009, for any incentives or concessions by the CZA to the zoos. However, the CZA provides financial assistance to zoos as per 'Guidelines for prioritizing grant of financial assistance to zoos' subject to availability of grant-in-aid.

Area under compensatory afforestation plantations

- PROF. M.V. RAJEEV GOWDA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:
 - (a) the area under compensatory afforestation plantations, State-wise;
- whether compensatory afforestation under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) is taking place on forest land; and
 - (c) if so, the details thereof including the area of forest land used. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (c) The compensatory afforestation has been done over non forest land provided by user agencies as well over degraded forest land in the various States/UTs as per the State-wise details provided in the Statement.

Statement

Sl.No.	States/UTs	NFL*	DFL**	Total
1.	Andaman and Nicobar Islands	2010	199	2209
2.	Andhra Pradesh	27051	6352	33403
3.	Arunachal Pradesh	357	11361	11717
4.	Assam	871	5500	6372
5.	Bihar	66	1295	1361
6.	Chandigarh	29	43	72
7.	Chhattisgarh	4001	56302	60303

[RAJYA SABHA]

Unstarred Questions

Degraded Forest Land

**DFL

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Written Answers to

Ailments due to pollution

225. SHRI AMAR SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

^{*}NFL = Non Forest Land